

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1574**

**TO BE ANSWERED ON THE 11<sup>TH</sup> FEBRUARY, 2020/ MAGHA 22, 1941 (SAKA)**

**ENTRY PERMIT FOR NER**

**1574. SHRI TALARI RANGAIAH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is true that an Indian Citizen also needs to get a permit to enter a few States in the north eastern part of the country; and**

**(b) if so, the details thereof and the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (b): As per Bengal Eastern Frontier Regulation 1873, Inner Line Permit (ILP) is a travel document which is required by non-natives to visit any of the four states, namely, Arunachal Pradesh, Mizoram, Nagaland and Manipur. An ILP is issued by the State Government concerned by following the prescribed procedure to keep records of people from other parts of the country visiting that State.**

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